

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 509/MP/2026 along with IA No.169/2026

Subject : Petition under Section 79 (1)(b) and (f) of the Electricity Act, 2003, read with Regulation 70 (2) of the CERC (Conduct of Business) Regulations, 2023 for Adjudication of Dispute Regarding Tariff Payable for Power Supplied under Power Purchase Agreements dated 08.08.2023

Petitioners : ReNew Samir Shakti Private Limited (RSSPL) and Ors.

Respondent : Gujarat Urja Vikas Nigam Limited (GUVNL)

Date of Hearing : **29.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Parinay Deep Shah, Advocate, RSSPL
Shri Kartik Sharma, Advocate, RSSPL
Shri Harsh Dev Singh, Advocate, RSSPL
Ms. Nishita Choudhary, Advocate, RSSPL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition has been filed seeking a direction to the Respondent, GUVNL, for payment of the invoices already raised and all subsequent invoices at 100% of the tariff together with Late Payment Surcharge, and insofar as necessary, setting aside of the Respondent's letters dated 3.6.2026, 1.8.2026, 24.8.2026 and 5.9.2026 to the extent they direct re-submissions of the invoices at 75% of the tariff. The learned counsel submitted that by letter dated 5.9.2026, GUVNL has also asked the Petitioners to convey their acceptance regarding supply of power from early commissioned capacity till operationalisation of GNA for entire contracted capacity at 75% of the PPA tariff, failing which it shall withdraw the consent for offtake of power from the early commissioned capacity. Accordingly, learned counsel pressed for an interim direction restraining GUVNL from acting upon its letters by withdrawing its consent for offtake of power from the Projects, or by curtailing or stopping the scheduling of such power, during the pendency of the Petition. The learned counsel also submitted that if the Commission is not inclined to pass such direction at this stage, the matter be listed for further hearing at an early date.

2. After hearing the learned counsel for the Petitioners, the Commission directed as under:

(a) Admit and issue notice to the Respondent.



(b) The Respondent to file its reply to the Petition and IA, if any, within two weeks with a copy to the Petitioner, who may file its rejoinders, within two weeks thereafter.

3. The Petition, along with IA, will be listed for hearing on **22.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)